

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION 455/2015**

**IN THE MATTER OF:**

DR. DEVASHISH BHATTACHARYA

....**PETITIONER**

**VERSUS**

STATE OF UTTAR PRADESH & ORS.

....**RESPONDENTS**

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THROUGH:

*Somesh Tiwari*

**SOMESH TIWARI**  
**COUNSELS FOR THE RESPONDENT NO.04**  
**VARDHARMA CHAMBERS**

11&11A, Golf Apartments, Golf Links, New  
Delhi – 110003

Ph: 99360 84179

Email: [vardharma@gmail.com](mailto:vardharma@gmail.com)

PLACE: New Delhi

DATE: 24.02.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION 455/2015**

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DR. DEVASHISH BHATTACHARYA

....PETITIONER

**VERSUS**

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 AGRA**  
**DEVELOPMENT AUTHORITY TO THE ORIGINAL APPLICATION**

**455/2015**

I Rajeev Ratan Pratap Singh S/o Shri Rajendra Singh, aged about 45 years working as Executive Engineer (Property Incharge) having registered office at Agra Development Authority, Agra do hereby state on solemn affirmation as under:

1. That the Deponent is currently posted as Executive Engineer (Property Incharge) and is authorized and competent to sign the captioned affidavit. That the Deponent is well conversant

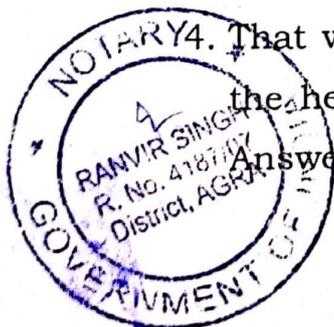


with the facts of the present case and is deposing herein below.

2. That the Deponent has read the contents of the Original Application, and he is thereafter giving the reply to the averments made in the Application, however before giving the reply to the contents of the Original Application, the factual matrix is stated below:-

**PRELIMINARY OBJECTIONS:**

3. That the captioned Original Application bearing No. 455/2015 was filed by the Applicant alleging that large scale pollution is being caused in Agra city by unorganized 'petha' manufacturing industry and the Applicant prayed for directions from this Hon'ble Tribunal for stopping using of fossil fuels for manufacturing of 'petha' and also sought directions to the Petha manufacturers not to dispose of waste products in sewage or in open places in Agra as per directions of Hon'ble Supreme Court of India passed in ***Writ Petition (Civil) No. 13381 of 1984 Shri M.C. Mehta Vs. Union of India & others.***



4. That with a view to shift Petha manufacturing business from the heart of city of Agra which were spreading pollution, the Answering Respondent carved out a separate Colony in the

*[Handwritten signature]*

year 1998 in Kalindi Vihar area called "**Petha Nagri**" where it proposed to shift petha units from the heart of city of Agra to Kalindi Vihar area Petha Nagri, Agra.

5. That "Petha Nagri" in Kalindi Vihar area was developed by Agra Development Authority, Agra in the year 1998 in about 23816.00 Sq.m. area in which plots of following different categories were carved out.

Area	Plot No.
240 Sq. meter	10
200 Sq. meter	55
144 Sq. meter	22
96 Sq. meter	64
<b>TOTAL</b>	151

6. That the registration or allotment of plots in "Petha Nagri" Kalindi Vihar, Agra was opened for the first time during 01.01.1999 to 31.01.1999 and thereafter the registration was opened during 23.01.2006 to 10.02.2006 in which till date about 94 plots have been allotted to the Petha manufacturing businesses.



7. That for the remaining 48 plots, registration was held till 21.12.2024. That Notification in two local Hindi daily

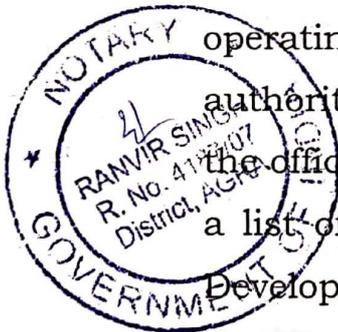
*(Handwritten signature)*

Newspapers - Ujala" dated 23.10.2024 & "Danik Jagrarn" dated 20.10.2024 was published by Agra Development Authority, Agra inviting applications during 20.10.2024 to 21.12.2024 through e-auction for the allotment of plots situated at Block B of Kalindi Vihar Scheme (Petha Nagari), Agra.

8. That the Petitioner at Prayer (b) is seeking relief of relocation of the petha manufacturers in the city of Agra to a distant place. It is most humbly submitted that the Answering Respondent has already carved out a separate area in the year 1998 in Kalindi Vihar area called "**Petha Nagri**" for the Petha businesses.

**PARAWISE REPLY:**

1. That the contents of Para 1 of the O.A. is wrong and denied, it is alleged in the O.A that there are over 1500 Petha manufacturing units with estimated capacity of 700-800 tons operating in the city of Agra without any registration with any authority is not admitted and hence denied. It is stated that the office of U.P. Pollution Control Road, Agra had handed over a list of only 112 units of Petha manufacturers to the Agra Development Authority, Agra and in compliance of the order of the Hon'ble Supreme Court of India in **writ petition (C) No. 13381 of 1984 Shri M.C. Mehta Vs. Union of India &**



*(Handwritten signature)*

**others.** That a meeting of the Agra Development Authority was held on 27.08.1998 wherein the decision to relocate the Petha manufacturers was taken. A true and translated copy of the decision taken by the Agra Development Authority on 27.08.1998 is marked herewith and annexed as **Annexure- 1.**

2. That the contents of Para 2 of the O.A. are wrong and denied, it is stated that that pursuant to the decision taken by the Agra Development Authority in its meeting dated 27.08.1998, public notices were published on 27.12.1998, 01.01.1999 and 31.01.1999 for registration of the Petha manufacturing units in Kalindi Vihar Scheme, Sector-B, Agra. That on 28.09.2000 a meeting of Taj Trapazium Zone Pollution Authority was held for discussing the issue of relocation of Petha manufacturing to Petha Nagari by holding meeting by the MNA under the Chairmanship of the Collector. It is further submitted that Answering Respondent has already developed the Petha Nagari and carved out 151 plots for the Petha manufactures. Out of 151 plots 103 plots have already been allotted, but as all the Petha manufacturers have not shifted to Kalindi Vihar (Petha Nagari), Agra and notice was served upon them giving sufficient time for shifting. The Answering Respondent had served notice warning to cancel the allotment in the event the Petha manufactures did not shift there within 30 days and subsequently had cancelled lease of two Petha manufacturers. A True Copy of decision dated 28.09.2000 of



*[Handwritten signature]*

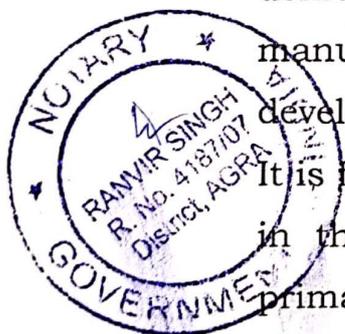
Taj Trapazium Zone Pollution Authority is marked herewith and annexed as **Annexure-2**.

A True copy of Notice and publication made by the Answering Respondent is marked herewith and annexed as **Annexure-3**.

3. That the contents of Para 3 of the O.A is matter of records hence need no reply, if any contrary then the Answering Respondent deny the same in toto.

That the contents of Para 4 of the O.A is wrong and denied, it is stated that that the officer of U.P. Pollution Control Board, Agra handed over list of only 103 units of Petha manufacturers to the Answering Respondent and Answering Respondent has already provided for the infrastructure for relocation of the said Petha manufacturers. A True and Translated List of Allotment made by the Answering Respondent is marked herewith and annexed as **Annexure-4**.

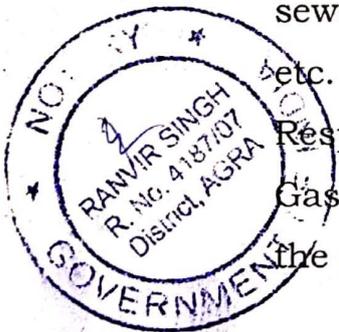
4. That the contents of Para 5 to 10 of the O.A is wrong and denied being false. It is submitted that the Petha manufacturers have already been shifted to the Petha Nagari developed by the Agra Development Authority at Kalindi Vihar. It is further submitted that there is no use of local/wood/coke in the Agra city within Taj Trapezium Zone and now the primary source of fuel is gas, moreover, the Applicant has himself admitted in paragraph no. 5 that the Use of



*[Handwritten signature]*

coal/wood/coke in Taj Trapezium Zone is regulated. There is no violation of the order of the *Hon'ble Supreme Court passed in the writ petition (C) no. 13381 of 1984 (M.C. Mehta Vs. Union of India & Others)*.

5. That the contents of Para 11 to 12 of the O.A is wrong and denied being false, it is submitted that the Judgement and order of the Hon'ble Supreme Court has been complied in letter and spirit. There is no violation of the Hon'ble Court's order passed in Writ Petition (C) No. 13381 of 1984 (M.C. Mehta Vs. Union of India & others).
6. That the contents of Para 13 to 24 of the O.A are matter of records, hence need no reply, if any contrary then the Answering Respondent deny the same in toto.
7. That the allegations in Para 25 to 28 of the O.A so far as related to the Answering Respondent are incorrect, false and denied. It is stated that the Answering Respondent has already provided the basic infrastructure i.e. road, surface drain, sewerage, surface pavement, water supply pipeline, electricity etc. in Petha Nagari. It is also submitted that Answering Respondent has also allotted a plot specifically to M/s Green Gas Ltd. in Petha Nagari for CNG station and the possession of the plot has also been handed over to the gas company. Thus,



—

all the necessary infrastructure as required by the Petha industry is developed by the Answering Respondent.

8. That the contents of Para 29 to 30 of the O.A is matter of records hence need no reply, if any contrary then the Answering Respondent deny the same in toto.
9. That the contents of Para 31 of the O.A is wrong, false and hence denied, the reply to the said Para has already been given in Para 8 above, if any contrary then the Answering Respondent denies the same in toto.
10. That the contents of Para 32 to 33 of the O.A is matter of records hence need no reply, if any contrary then the Answering Respondent deny the same in toto.
11. That the contents of Para 34 of the O.A is wrong and hence denied, it is stated that the contents Annexure 8 of the O.A. In respect of groundwater are not concerned with the Answering Respondent and does the content of the para needs no reply from the Answering Respondent

12. That the contents of Para 35 is wrong and hence denied.

13. That the contents of Para 36 of the O.A is matter of records hence need no reply, if any contrary then the Answering Respondent deny the same in toto.



*[Handwritten signature]*

14. That considering the averment made in above Paras, it is respectfully submitted that this Hon'ble Tribunal may kindly dismiss the present Original Application of the Applicant as against the Respondent no. 4.

In view of the facts/contentions and submission set in present Reply Affidavit, the Answering Respondent No. 4 prays that this Hon'ble Tribunal may be pleased to dismiss the present Original Application as prayed therein.

  
DEPONENT

VERIFICATION

I, the above-mentioned Deponent, do hereby verify that the contents of the above Affidavit and the Annexure herewith are true and correct to the best of knowledge, no part of its false and nothing material has been concealed therefrom.

Verified at Civil Court, Degr on this day of 24th, Feb of 2025.

  
DEPONENT



No. 50  
 Claimed to Shri: Ramesh Chandra Singh  
 the deponent who solemnly affirms  
 on Oath on 24th, 2025 at MPH  
 Identified By Shri: [Signature]

RANVIR SINGH  
24/2/2025



डेयरी व्यवसाय

शाहपुरीपुरम में पूर्व नियोजित योजना का अनु-उपयोग प्राविधानों के विपरीत होने के कारण, उसके स्थान पर नगर निगम की अधिकार क्षेत्र की भूमि-ग्राम-नरायण की उपलब्धता को पूर्ण प्रक्रिया की जानकारी मुख्य नगर अधिकारी के द्वारा आगामी बैठक में प्रस्तुत की जायेगी तथा पूर्व बैठकों के निर्णय के अनुरूप वास्तु विभागों में अंकित की गयी भूमि की आवश्यकता में से सर्वप्रथम पूर्व दिशा में डेयरियों को स्थानान्तरित करने की कार्यवाही को सम्पादित कराये जाने का निर्णय लिया गया।

पेठा एवं डेयरियों को नगर के बाहर स्थानान्तरित करने के सम्बन्ध में आगामी बैठक दिनांक 7-9-98 शनिवार साँच 4 बजे उपाध्यक्ष महोदय के कार्यालय कक्षा में आयोजित की जायेगी। जहाँ पेठा उद्योग को कालिन्दा बिहार योजना के सेक्टर "बी" या शाहपुरीपुरम योजना में एवं डेयरी उद्योग को ग्राम नरायण में, बनायी गयी योजनाओं की समीक्षा की जायेगी।

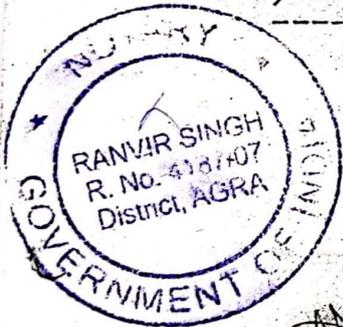
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o/c  
 पी.के.एस.सी.  
 लेण्ड स्केप आर्किटेक्ट/  
 सहायक नगर नियोजक

प्रतिलिपि:-

- 1- मुख्य नगर अधिकारी, नगर निगम, आगरा।
- 2- लीड बैंक अधिकारी, केनरा बैंक, आगरा।
- 3- सहयुक्त नियोजक, नगर एवं ग्राम नियोजन विभाग, आगरा।
- 4- सचिव, आगरा विकास प्राधिकरण, आगरा।
- 5- मुख्य नगर नियोजक, आगरा विकास प्राधिकरण।
- 6- मुख्य अभियन्ता, आगरा विकास प्राधिकरण।
- 7- प्रतिनिधि, पेठा उद्योग एसोसियेशन, आगरा।
- 8- प्रतिनिधि डेयरी उद्योग, आगरा।

o/c  
 पी.के.एस.सी.  
 लेण्ड स्केप आर्किटेक्ट/  
 सहायक नगर नियोजक



On 27.08.1998, in Agra City, a meeting was convened under Chairmanship of Vice President in respect of shifting dairies and Petha industries outside the city, which was participated by the following officers:

1. Mr. P.K. Upadhyay, Chief Municipal Officer, Municipal Corporation, Agra.
2. Mr. Ravi Mohan Khanna, Leading Bank Officer, Canara Bank, Agra.
3. Mr. Nirvikar, Assistant Architect Planner, Urban & Rural Planning Department, Agra.
4. Mr. S.S. Rawat, Secretary, Agra Development Authority, Agra.
5. Mr. H.L. Dua, Executive Engineer, Agra Development Authority, Agra.

6. Mr. Ram Pal Singh, Assistant Engineer (P),  
Agra Development Authority, Agra.
  
7. Mr. P.K. Solanki, Landscape Architect/  
Assistant Urban Planner, Agra  
Development Authority, Agra.

Following deliberation and judgments were taken in aforesaid meeting :

Petha Industry -

In this regard, the meeting has apprised that at the place, where planning was prepared to shift petha traders under Shastripuram Planning, there Khasra No.171 has not been acquired by Agra Development Authority, due to which, its main Master Plan, road (100 ft) and approximately half portion of the planning have affected. Khasra No.171, Mauja Mohammadpur has stated to have suffered

from sealing being acquisition free. In this regard, first it has decided that at the time of ensuring the planning of petha traders, drainage system of the concerned planning is developed completely. Consequently, on the basis of priority, first planning work may be done in one pocket of Sector B of Kalindi Bihar, if not possible, complete the planning activities at remaining land of earlier planned area of Shastripuram and proceeding of preparation of its <illegible> may kindly be done immediately as well.

Dairy Industry -

In Shastripuram, being land use of earlier planned scheme contrary to the provisions, information of complete process of availability of Village Narayan, the land under jurisdiction of Municipal Corporation, shall be submitted through Chief Municipal Officer in next

meeting and as per the decision of earlier meetings, out of requirement of land, acquired from all four directions, firstly decision has taken to get executed the proceedings of shifting dairies towards East direction.

In regard to shifting of petha traders and dairies outside the city, next meeting has decided to convene on 07.09.1998 (Monday) at 04.00PM (evening) in the office hall of Vice President, wherein planning to be prepared for shifting of petha industry at Sector of Kalindi Bihar Scheme or under Shastripuram Scheme and dairy industry at Village Narayan shall be reviewed.

Sd\ - Dt.01.09.1998

[P.K. Solanki]

Landscape Architect/  
Assistant Urban Planner

Letter Ref. No.523/D/ATP/98 dated 01.09.1998

Copy forwarded -

1. Chief Municipal Officer, Municipal Corporation, Agra.
2. Lead Bank Officer, Canara Bank, Agra.
3. Assistant Planner, Urban & Rural Planning Department, Agra.
4. Secretary, Agra Development Authority, Agra.
5. Chief Urban Planner, Agra Development Authority.
6. Chief Engineer, Agra Development Authority.

7. Representative, Petha Industry Association, Agra.
8. Representative, Dairy Industry, Agra.

Sd\ - Dt.01.09.1998

[P.K. Solanki]

Landscape Architect/  
Assistant Urban Planner

*Solanki*

**TRUE COPY**

(1)

Regarding popularising the use of 2T dispensers for pre mixing the petrol & oil instead of retailing them separately, it was decided that the A.C. Food convene a meeting of the officers of the Oil Companies under the Chairmanship of D.M. to discuss the entire issues involved. He would report to the Authority in the next meeting.

Action-A.C.. Food.

It was also felt that the Petha Nagari should be relocated in Kalindi Vihar. Often wastes of the Petha trade are thrown into the drains which lead to choking of the drainage system. It was decided that the MNA convene a meeting under the Chairmanship of the Collector to sort out the issues.

Action-M.N.A., Nagar Nigam

The status of air pollution was reviewed. For the month of August the average reading for SO<sub>2</sub> was 9 microgram/m<sup>3</sup> as against standard of 5 microgram/m<sup>3</sup>, for NO<sub>x</sub> was 8 as against standard of 15 mg/m<sup>3</sup> and for SPM was 267 microgram/m<sup>3</sup> as against a standard of 100 microgram/m<sup>3</sup>.

R.O., U.P.P.C.B. submitted that the high levels of SPM is on account of desert conditions prevailing in the neighbouring areas.

The Manjara Committee report for the month of August was read and discussed. The report has raised several issues relating to the Green Belt, the operating procedures of the AAQMS of the ASI and the UPPCB.

The departments were directed to take cognisance of the issues involved and submit their response.

Action-R.O., UPPCB, Suptd. ASI, Conservator Forests.

The Chief Engineer, P.W.D. informed the Authority that about Rs.5 Crores has been allocated for undertaking the improvement of City Roads. The work on Nalband Bridge had not yet started. He was directed to ensure that the works on M.G. Road,



*Shivani*

TRUE COPY

Decision taken in meeting of T.T.Z. Authority held on 28.09.2000.

Regarding popularizing the use of 21 dispensers for pre-mixing the petrol & oil instead of retailing them separately, it was decided that the A.C. Food convene a meeting of the offices of the Oil Companies under the Chairmanship of D.M. to discuss the entire issue involved. He would report to the Authority in the next meeting.

Action – A.C. Food.

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Action – M.N.A., Nagar Nigam

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The departments were directed to take cognizance of the issues involved and submit their response.

Action – R.O., UPPCB, Suptd., ASI,

## Conservator Forests

The Chief Engineer, PWD informed the Authority that about Rs.5.00 Crore has been sanctioned for undertaking the improvement of City Roads. The work on Nalband Bridge had not yet started. He was directed to ensure that the works on MG Road.



**TRUE COPY**



AGRA DEVELOPMENT AUTHORITY, AGRA  
Allotment of land on freehold basis for Petha  
Industry

To establish Petha Industry at Sector B of Kalindi Vihar Scheme of the Authority, registration is invited for allotment of land to petha traders. Desirous applicant, by making payment of Rs.100.00 at Union Bank of India, CBS Extension Counter, Govind Nagar, Saket Colony Agra at any working day of the bank from 01.01.1999 till 31.01.1999 and by collecting registration book, having application form and terms etc., can submit his application under prescribed proforma. Here price of plot is Rs.1350.00 per sq. meter, but, in first phase, currently promotional price has fixed as Rs.1150.00 per sq. meter, which would be Rs.1350.00 per sq. meter in next phase.

Sr. No.	No. of plots available	Area of plots (sq. meter)	Actual Price	Registration Amount
1.	10	240 sq. meter	276,000.00	27,600.00
2.	56	200 sq. meter	230,000.00	23,000.00
3.	22	144 sq. meter	165,600.0	16,560.00
4.	66	96 sq. meter	110,400.00	11,040.00

SALIENT ATTRACTIONS

1. Possession upon depositing of 30% amount of land value and freehold charges.
2. Possession of plot till June, 1999.
3. Priority in allotment to the traders running their petha industry in the city.
4. No increase in price of plot.
5. Developed plot and appropriate arrangements of clean water and drainage.
6. Attractive discount of 8.5%, i.e., 6% upon making lump-sum payment within one month from the allotment and 2.1/2% upon taking possession within stipulated period.

Chief Municipal Officer/In-Charge Estate

Secretary

*Shivani*

**TRUE COPY**

कालिन्दी विहार योजना में ब्लॉक-बी के अन्तर्गत पेठा उद्योग में आवंटियों का विवरण

क्र०सं०	आवंटी का नाम	भूखण्ड संख्या	क्षेत्रफल
1	गदन कुमार	1	240.00
2	विकास कुमार	2	240.00
3	रविन्द्र कुमार	3	240.00
4	अजय कुमार गर्ग	4	240.00
5	देवेन्द्र कुमार सिधल	5	240.00
6	राज कुमार गर्ग	6	240.00
7	सुनील कुमार	7	240.00
8	ममता अग्रवाल	8	240.00
9	दिनेश कुमार अग्रवाल	9	240.00
10	भिवकी मल	10	240.00
11	दीपक अग्रवाल	11	96.00
12	कन्हीराम	12	96.00
13	आदर्श लता अग्रवाल	13	96.00
14	भगवान स्वरूप तिवारी	14	96.00
15	ममता शर्मा	15	96.00
16	राजेन्द्र कुमार	16	96.00
17	विनोद कुमार सिधल	17	96.00
18	मनोज यादव	18	96.00
19	श्याम बाबू	19	96.00
20	मुकेश कुमार जैन	20	96.00
21	राजेश्वरी	21	96.00
22	सुनहरी लाल	22	96.00
23	रेखा गुप्ता	23	96.00
24	मंजूलता अग्रवाल	24	96.00
25	बाबू लाल	25	96.00
26	मनीष वर्मा	26	96.00
27	रजनीश वर्मा	27	96.00
28	श्रीमती प्रेम अग्रवाल	28	96.00
29	विमल कुमार	29	96.00
30	कस्तूरी देवी	30	96.00
31	किशन सिंह	31	96.00
32	सत्येन्द्र सिंह चौहान	32	96.00
33	श्रीमती राज अरोरा	33	96.00
34	नीरज कुमार	36	96.00
35	आर०एल० भारती	37	96.00
36	संध्या परमार	38	96.00
37	सत्यपाल	39	200.00
38	निर्मला देवी	40	200.00
39	राधा रानी गर्ग	47	200.00
40	शिव कुमार सिंह	48	200.00
41	पदम चन्द अग्रवाल	49	200.00
42	सुनीता सिंह	50	200.00
43	विद्यावती	51	144.00



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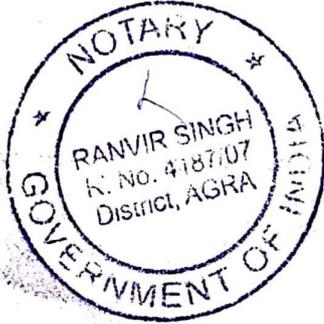
44	प्रताप सिंह	52	144.00
45	दिनेश बाबू अग्रवाल	53	144.00
46	राज कुमार मित्तल	54	144.00
47	वैजन्ती देवी	55	144.00
48	श्रीमती तारा कुसुम	56	144.00
49	मनोज कुमार	57	144.00
50	राकेश कुमार	58	144.00
51	प्रमोद कुमार शर्मा	59	144.00
52	अशोक गुप्ता	60	144.00
53	विजेन्द्र सिंह शर्मा	61	144.00
54	कमल शर्मा	63	144.00
55	रमेश चन्द	64	144.00
56	अंकित गोयल	66	144.00
57	दिनेश चन्द गर्ग	69	144.00
58	नगेन्द्र नाथ भार्गव	70	96.00
59	राधा रानी अग्रवाल	71	96.00
60	गिराज किशोर	73	96.00
61	अमित चौहान	74	96.00
62	हैदर अली	79	96.00
63	बोबी कुशवाह	81	96.00
64	एसके शर्मा	91	96.00
65	राम नरेश	92	96.00
66	अमन कुमार यादव	94	96.00
67	सन्नी कुमार	96	96.00
68	श्याम सुन्दर अग्रवाल	99	96.00
69	जितेन्द्र सिंह	100	96.00
70	मुन्नी देवी	110	200.00
71	अफसर अली	114	200.00
72	श्रीमती चित्रतेश सिंह	118	200.00
73	राकेश कुमारी	119	96.00
74	माधुरी ओझा	120	96.00
75	लोकेश	121	96.00
76	सचिन गुप्ता	122	96.00
77	सन्तोष कुमार अग्रवाल	123	96.00
78	तारा चन्द	124	96.00
79	रीना अग्रवाल	125	96.00
80	गजराज सिंह	126	96.00
81	सुरेश चन्द	128	96.00
82	कपिल जैन	129	96.00
83	सुरेन्द्र सिंह गहलौत	130	96.00
84	सुभाष चन्द गर्ग	131	96.00
85	राकेश कुमार गर्ग	132	96.00
86	सतीश चंद उपाध्याय	133	96.00
87	भगवान देवी	134	96.00
88	रघुनन्दन शर्मा	136	96.00
89	कृष्ण कुमार अग्रवाल	137	96.00
90	अमित कुमार	138	96.00

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91	उमेश कुमार अग्रवाल	139	96.00
92	धर्मेन्द्र कुमार	140	96.00
93	किरण देवी	141	96.00
94	बृज बिहारी बसंत	142	96.00
95	सावित्री देवी	143	96.00
96	शरद गर्ग	144	96.00
97	बबिता गर्ग	145	96.00
98	कौशल किशोर सारस्वत	146	200.00
99	ममता वर्मा	147	200.00
100	अनिल कुमार	149	200.00
101	भगवान सिंह पुण्डीर	150	200.00
102	मंजू गुप्ता	151	200.00
103	भारत सिंह यादव	155	200.00

५



Particulars of allottees in Petha Industry of  
Block 'B' under Kalindi Vihar Scheme

Sr. No.	Name of Allottee	Plot No.	Area
1.	Madan Kumar	1	240.00
2.	Vikas Kumar	2	240.00
3.	Ravindra Kumar	3	240.00
4.	Ajay Kumar Garg	4	240.00
5.	Devendra Kumar Singhal	5	240.00
6.	Raj Kumar Garg	6	240.00
7.	Sunil Kumar	7	240.00
8.	Mamta Agrawal	8	240.00
9.	Dinesh Kumar Agrawal	9	240.00
10.	Bhikki Mal	10	240.00
11.	Deepak Agrawal	11	96.00
12.	Kanhiram	12	96.00
13.	Adarsh Lata Agrawal	13	96.00
14.	Bhagwan Swaroop Tiwari	14	96.00
15.	Mamta Sharma	15	96.00

16.	Rajendra Kumar	16	96.00
17.	Vinod Kumar Singhal	17	96.00
18.	Manoj Yadav	18	96.00
19.	Shyam Babu	19	96.00
20.	Mukesh Kumar Jain	20	96.00
21.	Rajeshwari	21	96.00
22.	Sunehari Lal	22	96.00
23.	Rekha Gupta	23	96.00
24.	Maju Lata Agrawal	24	96.00
25.	Babu Lal	25	96.00
26.	Manish Verma	26	96.00
27.	Rajnish Verma	27	96.00
28.	Mrs. Prem Agrawal	28	96.00
29.	Vimal Kumar	29	96.00
30.	Kasturi Devi	30	96.00
31.	Kishan Singh	31	96.00
32.	Satyendra Singh Chauhan	32	96.00
33.	Mrs. Raj Arora	33	96.00
34.	Neeraj Kumar	36	96.00

35.	R.L. Bharti	37	96.00
36.	Sandhya Parmar	38	96.00
37.	Satya Pal	39	200.00
38.	Nirmala Devi	40	200.00
39.	Radha Rani Garg	47	200.00
40.	Shiv Kumar Singh	48	200.00
41.	Padam Chand Agrawal	49	200.00
42.	Sunita Singh	50	200.00
43.	Vidyawati	51	144.00
44.	Pratap Singh	52	144.00
45.	Dinesh Babu Agrawal	53	144.00
46.	Raj Kumar Mittal	54	144.00
47.	Vaijanti Devi	55	144.00
48.	Mrs. Tara Kusum	56	144.00
49.	Manoj Kumar	57	144.00
50.	Rakesh Kumar	58	144.00
51.	Pramod Kumar Sharma	59	144.00
52.	Ashok Gupta	60	144.00
53.	Vijendra Singh Sharma	61	144.00
54.	Kamal Sharma	63	144.00

55.	Ramesh Chand	64	144.00
56.	Ankit Goel	66	144.00
57.	Dinesh Chand Garg	69	144.00
58.	Nagendra Nath Bhargav	70	96.00
59.	Radha Rani Agrawal	71	96.00
60.	Girraj Kishore	73	96.00
61.	Amit Chauhan	74	96.00
62.	Haider Ali	79	96.00
63.	Bobby Kushwah	81	96.00
64.	S.K. Sharma	91	96.00
65.	Ram Naresh	92	96.00
66.	Aman Kumar Yadav	94	96.00
67.	Sunny Kumar	96	96.00
68.	Shyam Sunder Agrawal	99	96.00
69.	Jitendra Singh	100	96.00
70.	Munni Devi	110	200.00
71.	Afsar Ali	114	200.00
72.	Mrs. Chitratesh Singh	118	200.00
73.	Rakesh Kumari	119	96.00
74.	Madhuri Ojha	120	96.00

75.	Lokesh	121	96.00
76.	Sachin Gupta	122	96.00
77.	Santosh Kuamr Agrawal	123	96.00
78.	Tara Chand	124	96.00
79.	Reena Agrawal	125	96.00
80.	Gajraj Singh	126	96.00
81.	Suresh Chand	128	96.00
82.	Kapil Jain	129	96.00
83.	Surendra Singh Gahlot	130	96.00
84.	Subhash Chand Garg	131	96.00
85.	Rakesh Kumar Garg	132	96.00
86.	Satish Chand Upadhyay	133	96.00
87.	Bhagwan Devi	134	96.00
88.	Raghunandan Sharma	136	96.00
89.	Krishan Kumar Agrawal	137	96.00
90.	Amit Kumar	138	96.00
91.	Umesh Kumar Agrawal	139	96.00
92.	Dharmendra Kumar	140	96.00
93.	Kiran Devi	141	96.00
94.	Brij Bihari Bansal	142	96.00

95.	Savitri Devi	143	96.00
96.	Sharad Garg	144	96.00
97.	Babita Garg	145	96.00
98.	Kaushal Kishore Saraswat	146	200.00
99.	Mamta Verma	147	200.00
100	Anil Kumar	149	200.00
101	Bhagwan Singh Pundit	150	200.00
102	Manju Gupta	151	200.00
103	Bharat Singh Yadav	155	200.00



**TRUE COPY**

**607****Proof of Service****35**

Vardharma Chambers &lt;vardharma@gmail.com&gt;

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**Advance Service of Reply affidavit on behalf of respondent no. 4 in Original Application 455/2015 titled Dr. Devasish Bhattacharya Vs State of UP & Ors.**

1 message

**Vardharma Chambers** <vardharma@gmail.com>

Tue, Mar 11, 2025 at 12:07 PM

To: Ajit Sharma &lt;sharma.ajit@gmail.com&gt;

Cc: Somesh Tiwari &lt;somesh.tiwari@vchambers.in&gt;, kartikey@vchambers.in, utsav.saxena@vchambers.in

Dear Sir,

Kindly find the attached copy of Reply affidavit on behalf of Respondent no. 4 in Original Application 455/2015 titled Dr. Devasish Bhattacharya Vs State of UP & Ors.

Regards,

***VARDHARMA CHAMBERS******11 & 11A Golf Apartments******Golf Links, New Delhi- 110003******Mob: +91 8076414398***

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 **Respondent No. 4 ADA reply NGT Devashish.pdf**

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